

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):

(a) No, Sir.

(b) In view of (a) above, does not arise.

Decentralized Procurement Scheme

3296. SHRI C.M. RAMESH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Government is unable to fully implement the Decentralized Procurement Scheme in all the States;

(b) if so, the reasons therefor;

(c) whether apprehensions raised by various State Governments have been solved by the Central Government; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):

(a) Yes, Sir.

(b) The Government of India makes active efforts to pursue State Governments to adopt the (DCP) scheme. However, the decision regarding adoption of DCP system lies with the State Governments and the determining factors are availability of requisite infrastructure, institutional capacity and resources with the respective State Governments.

(c) and (d) The problems raised by State Governments in course of implementation of DCP scheme are always duly examined by Government of India and resolved to the extent possible within the existing policy framework.

Supply of foodgrains to Jammu and Kashmir under PDS

3297. SHRI G. N. RATANPURI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the demand of Government of Jammu and Kashmir to supply foodgrains under PDS to the State according to 2011 census is pending for long;

(b) whether the matter has been raised with the Minister by the Chief Minister again a few weeks ago;

(c) whether the Ministry is aware of shortage of foodgrains and the necessity of buffer stocks in inaccessible and cut off areas of J&K; and

(d) whether Government will meet the demand and increase the quota of J&K, if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) to (d) Requests have been received from Government of Jammu and Kashmir for increased allocation of foodgrains to the State as per 2011 census. The State Government has been requested to expedite the implementation of National Food Security Act (NFSA) in the State as this will enable them to receive foodgrains under Targeted Public Distribution System (TPDS) as per 2011 population at highly subsidized rates.

The States/Union Territories (UTs) who have not implemented NFSA so far are allocated foodgrains under TPDS as per March, 2000 population estimates. Government of India has been allocating additional foodgrains to these States/UTs, including J&K to meet their demand for enhanced allocation in view of the increased population.

During 2014-15, an additional allocation of 52,685 tonnes of rice and 4,569 tonnes of wheat has been made to J&K in addition to normal monthly TPDS allocation of 63,067 tonnes of foodgrains. Government has also allowed States/UTs to lift 6 months' quota of foodgrains in one go so that they have sufficient stock to meet the TPDS demand in remote and difficult areas of the State.

Use of sea-river-road route for transportation of foodgrains

3298. DR. T. SUBBARAMI REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether FCI has proposed to move foodgrains from Kakinada/Visakhapatnam to Agartala, North-East, by sea-river-road route to save transportation costs;

(b) if so, the details thereof;

(c) the time taken for transportation as compared to the conventional rail-road route;

(d) the other destinations where FCI proposes to move foodgrains by sea-river-road combination route; and

(e) what would be the cost and benefit ratio in the above?